T.C.P No.118/(MAH)/2012

CORAM:

Present: SHRI M. K. SHRAWAT MEMBER (J)

> SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.11.2017

NAME OF THE PARTIES: Mr. D. H. Narayansa

V/s.

M/s. Aries Agro Vet Associates Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 163 of the Companies Act 1956.

S. No.	NAME	DESIGNATION	SIGNATURE
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<u>ORDER</u> <u>C.P. 114/397-398/CLB/MB/MAH/2009</u> <u>C.P. 118/163/CLB/MB/MAH/2012</u>

- 1. The Learned Representatives of both the sides are present.
- From the side of the Respondent, it is informed that against the Order of this Bench an Appeal is preferred and filed on 10.11.2017 vide Diary No. 2361/2017 of NCLAT and the matter is mentioned before NCLAT today itself.
- Since the subject matter is with regard to Maintainability which is now challenged before NCLAT.
- In the interest of justice it is necessary to wait for the decision of the NCLAT.
- 5. Matter is adjourned to **19.12.2017**.
- 6. If the Order of the NCLAT is pronounced before this date the matter can be mentioned for early decision.

Sd/-Bhaskara Pantula Mohan Member (Judicial) 14.11.2017. aah

M.K. Shrawat Member (Judicial)